

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 27
CA No. 30/2019
In
CP (IB) No. 46/Chd/Pb/2018
(Admitted Matter)**

**Under Sections 43, 45, 49 & 66 of
the Insolvency and Bankruptcy
Code, 2016**

In the matter of:-

Oriental Bank of Commerce ...Financial Creditor

Vs.

J.R. Agrotech Private Limited ...Corporate Debtor

Present through Video Conferencing:

Mr. Krishan Vrind Jain, Advocate for applicant-Resolution
Professional in CA No. 30/2019.

Mr. Aalok Jagga, Advocate with Mr. A.P.S. Madaan, Advocate
for respondent Nos. 1 to 14 in CA No. 30/2019.

CA No. 30/2019

Compliance of last order dated 19.07.2022 has not been made
by the applicant. Let the same be made within four weeks with a copy in
advance to the counsel opposite. The matter be listed on 16.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 27, 2022
YP